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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE MANINDER S. BHATTI ON THE 14th OF AUGUST, 2025

WRIT PETITION No. 31471 of 2025

ANIL KUMAR SHARMA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ramsuphal Chaturvedi - Advocate for the petitioner.

Shri Girish Kekre - Govt. Advocate for State.

ORDER

This is second round of litigation by which the petitioner has called in question the order dated 28-07-2025 (Annexure-P/8) by which representation of the petitioner has been turned down. It is contended by the counsel that vide impugned order dated 17-06-2025 (Annexure-P/1) petitioner was transferred from Gram Panchayat - Bairiha, Janpad Panchayat, Rampur Baghelan District Satna to Gram Panchayat - Gada. The said order was challenged by petitioner by filing a writ petition before this Court vide W.P. No.23002/2025, which was disposed of vide order dated 09-07-2025 and the respondents therein, were directed to take a decision on petitioner's representation. Vide impugned order dated 28-07-2025 reorientation of the petitioner has been turned down.

2. The counsel for petitioner contends that the impugned order has



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been passed in complete oblivion of Clause 26 of the Transfer Policy issued by the General Administration Department, dated 29-04-2025. The petitioner submitted representation on the ground of disability as well as the fact that there exists no complaint against petitioner. The counsel further contends that apart from the petitioner, there were other Panchayat Secretaries, who had completed more than 10 years at a particular place, but those Panchayat Secretaries have not been confronted with the order of transfer.

- 3. The counsel for the State has opposed the prayer and submitted the impugned orders were issued in administrative exigency and do not warrant interference.
- 4. Having considered the submissions, perusal of the record as well as impugned orders reflect that the petitioner is posted at Gram Panchayat Bairiha, Janpad Panchayat, Rampur Baghelan, District Satna. Representation of the petitioner has been taken into consideration by the authorities, who have observed that in view of administrative exigency the petitioner has been transferred. Clause 26 of the Transfer Policy prima facie reflects that the same is neither mandatory nor an employee who is suffering from disability, can claim his posting at a particular place, as a matter of right.
- 5. Thus, the representation of the petitioner has been considered by the respondents/authorities by a speaking and well reasoned orders and the same having been issued in administrative exigency, in the



WP-31471-2025 considered view of this Court, do not require any interference.

6. Consequently, the writ petitions being sans substance, stands dismissed.

(MANINDER S. BHATTI) JUDGE

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